

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.2445/DEL/2015
Assessment Year: 2002-03

Tobu Enterprises Ltd., B-47, Shyam Vihar, Goyal Road, Najafgarh, New Delhi	vs.	ITO, Ward-16(4), New Delhi.
TAN/PAN: AAAC2026Q		
(Appellant)		(Respondent)

Appellant by:	Shri Ashwani Taneja, FCA		
Respondent by:	Shri S.R. Senapati, Sr.D.R.		
Date of hearing:	08	05	2018
Date of pronouncement:	08	05	2018

ORDER

PER AMIT SHUKLA, J.M.:

The aforesaid appeal has been filed by the assessee against the impugned order dated 27.07.2010, passed by Id. CIT (Appeals)-XIX, New Delhi for the Assessment Year 2002-03.

2. At the very outset, the Id. AR for the assessee submitted an application for withdrawal of the appeal and submitted that the assessee does not want to pursue the appeal and requested for permission to withdraw the appeal.

3. The Id. DR also did not had any objection.

4. Having perused the application furnished by the assessee for withdrawal of appeal, we dismiss the appeal filed by the assessee as withdrawn. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on 08th May, 2018.

**[PRASHANT MAHARISHI]
ACCOUNTANT MEMBER**

**[AMIT SHUKLA]
JUDICIAL MEMBER**

DATED: 08th May, 2018